

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).18737/2007

(Arising out of impugned final judgment and order dated 28-06-2007
in WA No. 1300/2006 passed by the High Court Of M.P. Principal Seat
At Jabalpur)

SHOBHA NELSON

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ORS.

Respondent(s)

WITH SLP(C) No. 19004/2007 (IV-A)

SLP(C) No. 23332/2007 (IV-A)

SLP(C) No. 21415/2007 (IV-A)

Date : 25-10-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Anoop George Chaudhari, Sr. Adv.
Mrs. June Chaudhari, Adv.
Mr. Anshuman Ashok, Adv.
Mr. Vinay Rajput, Adv.
For Dr. Kailash Chand, AORMr. Mishra Saurabh, AOR
Mr. Ankit Kr. Lal, Adv.For Respondent(s) Mr. Mishra Saurabh, AOR
Mr. Ankit Kr. Lal, Adv.Mr. Anoop George Chaudhari, Sr. Adv.
Mrs. June Chaudhari, Adv.
Mr. Anshuman Ashok, Adv.
For Dr. Kailash Chand, AORUPON hearing the counsel the Court made the following
O R D E R

Arguments heard.

Judgment reserved.

(SANJAY KUMAR-II)
COURT MASTER (SH)(INDU KUMARI POKHRIYAL)
BRANCH OFFICER